

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-48/2017/1250 /A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri B. Chakraborty,
District & Sessions Judge,
Dhemaji.

Dated Guwahati the 27th February, 2020.

Sub: Conversion of Earned Leave into Commuted leave.

Ref:- Your Letter dated 19.02.2020.

Sir,

With reference to the above, I am to inform you that your prayer for conversion of Earned Leave already granted to you, into Commuted Leave is not accepted as there is no rule under which Earned Leave granted to a officer can be converted into Commuted Leave on production of the medical documents of the spouse.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-48/2017/1251 /A, dated 27.2.2020

Copy to:

✓ 1. Systems Analysts, Gauhati High Court, Guwahati.


JT. REGISTRAR (VIGILANCE)

Rdgo